

| Serial No. of Order | Date of Order | Order with Signature | Office note as action (if taken on order) |
|---------------------|---------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 10 | 28-9-95 | <p>This O.A. shall not be posted for hearing after vacation for the reasons stated in the relevant order on the previous order-sheet of the record, which may be conveyed to both the counsels.</p> <p><i>On 28/9/95</i> MEMBER (ADMN.)</p> | <p>for admission of hearing.</p> <p><i>28/9/95</i> <i>28/9/95</i> Order No. 9 dt. 21-9-95 may be seen.</p> |
| 11 | 16.9.95 | <p>It is submitted by Mr. G. A. R. Dora, learned Counsel for the applicants that the relief claimed by the applicants in this OA, has already been granted to them by the Departmental Authorities, and therefore, he does not want to press this OA. In view of this, OA is disposed of as withdrawn.</p> <p><i>Viz - Please note 6.</i></p> <p><i>On 28/9/95</i> Member (Jud.)</p> | <p>Adj. to 28.9.95 - for hearing under to be mentioned</p> <p><i>28/9/95</i> Order No. 10 B each dt. 28.9.95</p> <p>A copy of order No. 9 dt. 28.9.95 may be given to the counsels for both sides.</p> <p><i>28/9/95</i> Member (Jud.)</p> <p>Recd under dt. 21.9.95 Mailed Ref. applied 12-10-95</p> <p>For hearing.</p> <p><i>28/9/95</i> Bene</p> |